

(c) whether the purpose for which the Scheduled Castes were created has been successful; and

(d) if so, to what extent?

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha): (a) and (b). 'Scheduled Castes' has been defined under article 366 (24) of the Constitution. The criterion followed in specifying a caste as a Scheduled Caste has been whether the caste suffers from tangible social disabilities arising out of the practice of untouchability.

(c) and (d). The working of the constitutional safeguards provided for them and the progress made by them are investigated by the Commissioner for Scheduled Castes and Scheduled Tribes, whose annual reports have been placed before Parliament.

#### Scheduled Castes in Mysore State

1921. Shri G. Y. Krisbnan: Will the Minister of Social Welfare be pleased to state:

(a) the extent to which Scheduled Caste in Mysore State have benefited caste-wise;

(b) whether Government are aware that the concessions and facilities provided to all the Scheduled Castes have been monopolised by the only caste 'Harijans' in Mysore State to the disadvantage of the other castes;

(c) whether the Mysore Government have submitted any proposal for the inclusion or exclusion of any caste from the Scheduled Castes list; and

(d) if so, the reasons given by them for such inclusion or exclusion?

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha): (a) Concessions and facilities are afforded to Scheduled Castes as a whole and no caste-wise distinction is made except in the case of Sweepers.

(b) The reference to "caste 'Harijans'" is not clear. However it is

possible that some relatively advanced communities among the Scheduled Castes are getting more benefits than others.

(c) and (d). The whole question of revision of lists of Scheduled Castes and Scheduled Tribes is under consideration and it will not be in the public interest to disclose, at this stage, the details about the recommendations.

#### Development of Eastern Districts of U.P.

1922. Shri Chandrika Prasad: Will the Minister of Planning be pleased to state:

(a) whether some additional districts like Ballia and Basti in Uttar Pradesh have been recently taken up for development like four other districts of Eastern, U. P. in terms of Patel Commission's recommendations; and

(b) if so, the progress made up-to-date for their development?

The Minister of Planning Petroleum and Chemicals and Social Welfare (Shri Asoka Mehta): (a) and (b). The State Government has been requested to supply the necessary information and the same will be placed on the Table of the House as soon as received.

#### Frequent stoppage of water supply in New Delhi

1923. Shri Ishaq Sambhali: Will the Minister of Health and Family Planning be pleased to state:

(a) whether it is a fact that the supply of drinking water in New Delhi area is frequently stopped due to poor maintenance and repair conditions of the Water Works and the pipe lines; and

(b) if so, the steps taken to improve the situation?

The Minister of Health and Family Planning (Dr. S. Chandrasekhar): (a) and (b). Water Supply in most parts

of New Delhi is on an intermittent basis. It remains closed during 11.00 A.M. to 4 P.M. and 10 P.M. to 4.00 A.M. Ordinarily, there is no stoppage of drinking water except during the non-supply hours mentioned above. On the few occasions, which are rare, when there is a leakage or burst in a pipeline or an inter-connection is to be made with the new pipes laid in the locality, water supply has to be stopped but this is invariably done after due notice is given in the Press. Attempts are also made to carry out the repair work during non-supply hours. The N. D. M. C. have also stated that in case of service breakdown which requires closure of supply in the affected areas for necessary repairs, the mobile water tankers are sent for immediate relief to the public.

**नीमच में अकाल का कारणाना**

1924. श्री सरजू पाण्डे :

श्री इरहाक साम्भरी :

क्या विल मंत्री 23 मितम्बर, 1965 के प्रतारकित प्रश्न संख्या 2735 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि नीमच में अकाल के कारणाने के निर्माण में इस बीच क्या प्रगति हुई है ?

उप-प्रधान मंत्री तथा विल मंत्री (श्री मोटारबाई हेसाई) : कारणाने तथा उसके उपकरणों की योजना तथा उनके नकशे तैयार करने का काम चल रहा है ।

**बहापुत्र और गंगा नदियों को मिलाने के लिए नीमच्य नहर**

1925. श्री सरजू पाण्डेय :

श्री इरहाक साम्भरी :

क्या लिखाई और विद्युत् मंत्री 2 मितम्बर, 1965 के तारकित प्रश्न संख्या 379 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) क्या और बहापुत्र नदियों को मिलाने के लिये भी नीमच्य नहर बनाई जाने

वाली थी, उसके बारे में अब तक क्या प्रगति हुई है; और

(ख) उपरोक्त परियोजना कब तक कार्यान्वित हो जायेगी तथा इस पर कितना व्यय होगा ?

**लिखाई तथा विद्युत् मंत्री (डा० कु० ल० राव) :** (क) और (ख) पश्चिमी बंगाल में गजलदोबा के निकट नीमना नदी के उपर एक बराज बनाने की स्कीम तैयार की गई है जिससे बराज के अतिरिक्त दायाँ किनारे पर एक नहर का निर्माण होगा जो परबका पर गंगा नदी में मिलेगी, और बायाँ किनारे पर एक नहर का निर्माण होगा जो कि श्रम में धड़ी पर बहापुत्र नदी में मिलेगी । परियोजना की लागत अधिक होने के कारण कार्य को कई चरणों में करने का विचार है । अनुसंधान सम्बन्धी कुछ और काम पश्चिमी बंगाल सरकार को नीप दिया गया है ।

अब तालुक अनुसंधान कार्य पूरा हो जायेगा, तब ही और कार्यान्वित के प्रश्न पर विचार किया जायेगा ।

**परिवार नियोजन पर लक्ष**

1926. श्री सरजू पाण्डेय :

श्री इरहाक साम्भरी :

क्या लक्ष्य तथा परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या इस बात का पता लगाने के लिये कोई अनुमान लगाया गया है कि मृतति निवृत्त की दो प्रकृतियों में से—अर्थात् लूप लगाना तथा अतिप्रेषण—कोन सी प्रणाली जनता में अधिक लोकप्रिय है; और

(ख) यदि हा, तो उसका क्या परिणाम निकला है ?